

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated. 19.03.07Order dt. 19.3.07

Copy of Order may
be given to both counsels
and be sent to all
respondents by post
along with OA.

26/3/07

19/3/07
S. O. (J)

Heard Mr. Achintya Das, Ld. Counsel appearing for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing for the Railways on whom a copy of this O.A. has already been served. Perused the materials placed on record.

The grievances of the Applicant ^{are} to get some benefit after Safety Related Retirement Scheme is the subject matter of this O.A. filed under Section 19 of the Administrative Tribunal's Act 1985. It appears from the materials placed on record that the request to get benefit arising out of Safety Related Retirement Scheme is still under consideration of CPO and, therefore, without entering into the ^{merits} material facts of this matter, this O.A. is hereby disposed-of at the admission stage, with a direction to Respondent No.3 to look to the grievance of the Applicant as raised in the O.A. and take a decision in this matter within a period of 02 months of receipt of a copy of this order.

Send copies of this order to the Respondents, along with copies of the O.A. and free copies of this order be also handed over to Mr. Achintya Das, Ld. Counsel appearing for the Applicant and Mr. S.K. Ojha, Ld. Standing Counsel appearing for the Railways

BB
MEMBER (ADMN.)

John
VICE-CHAIRMAN (J)